

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:239
ANSWERED ON:20.11.2001
DELHI LAND REFORMS ACT, 1954
RAGHUNATH JHA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

to the answer given to Unstarred Question No. 3430 dated 14.8.2001 and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Panchayat Department has filed appeals in all the cases;
- (e) if not, the reasons for the same;
- (f) whether it is a fact that in all these cases structures situated on agricultural land are more than the prescribed norms/guidelines;
- (g) if so, the details thereof;
- (h) whether it is also a fact that BDO (South-West) had also inspected these suit lands and found constructions more than the prescribed limit; and
- (i) if so, the reasons for not initiating the action and for non-filing the appeals?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a)to(c): Yes, Sir. The Government of NCT of Delhi has reported that the cases for using agriculture land for non-agricultural purposes are initiated under Section 81 of Delhi Land Reforms Act, 1954 before the concerned SDM/RA ON THE basis of report submitted by Halqa Patwari/Revenue Staff.

During the pendency of the cases, a conditional order is passed directing the owner of the agricultural land to convert the said land into agricultural purposes within a stipulated time of 3 months of the issue of the order. In cases where the land is converted into the agricultural purposes within the stipulated time, the proceedings under Section 81 of Delhi Land Reforms Act are dropped by SDM/RA while in other cases, the land is vested in Gaon Sabha.

The details of cases in which proceedings were dropped during the year 2000-2001 are as under :

DC (South West)	-	27
ADM (South West)	-	14
SDM/RA (Vasant Vihar)	-	28
SDM/RA (Hauz Khas)	-	78

In cases where proceedings are dropped, the staff of the Panchayat Department along with the Halqa Patwari visit the site and if violation of Section 81 of DLR Act, 1954 is still noticed even after dropping the case by SDM/RA, appeals along with the advice of Gaon Sabha Council are filed before the Collector by the competent authority of the Panchayat Department.

(d)to (i): The information is being collected and will be laid on the Table of the Sabha.